

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

OA No.654/97

New Delhi this the 15th day of April, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri K.S. Rathi,  
s/o Shri Baig Raj,  
R/O Plot No.43, Raj Pur Khurd,  
Mahrauli, New Delhi.

... Applicant  
(By Advocate Shri Yash Pal Singh, learned through  
proxy counsel Sh. Ashok Verma)

Vs.

1. Government of NCT of Delhi,  
through Secretary,  
Ministry of Industries, Old Sectt.,  
Ali Pur Road, New Delhi.

2. Lt. Governor of Delhi  
Raj Niwas Marg, Delhi-54

3. Commissioner of Industries,  
Govt. of NCT of Delhi, CPO Bldg.,  
Kashmere Gate, Delhi.

... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri Ashok Verma, learned proxy counsel for the  
applicant seeks permission to withdraw the OA and to file  
a fresh O.A. if he is so advised in accordance with the  
rules.

2. Permission to withdraw the OA is granted and the  
OA is accordingly dismissed as withdrawn. The applicant may  
take such other remedies as he deems fit in accordance with  
law.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

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